

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.756/92

Date of Order: 2.9.1992

BETWEEN:

B.Lakshmidas

... Applicant.

A N D

1. The Registrar, Central Administrative Tribunal,
Additional Bench, Hyderabad.
2. The Dist. Employment Officer (Labour),
Dist. Employment Exchange, Hyderabad. ... Respondents.

Counsel for the Applicant ... Mr. D.P.Kali

Counsel for the Respondents No 1 ... Mr. N.R.Devraj, Sr. C.G.S.

Counsel for the Respondent No 2 ... Mr. D. Panduranga Reddy, Spl. Counsel for M/o of
A.P.

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

(Order of the Single Member Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.).

(14)

This is an application filed under Section 19 of the Administrative Tribunals Act to direct the First Respondent i.e., The Registrar, Central Administrative Tribunal, Hyderabad to appoint the applicant to the Class IV post of Attenders as the name of the applicant is sponsored by the Employment Exchange against the vacancy notified, and pass such other order or orders as may deem fit and proper in the circumstances of the case.

2. At the admission stage we have heard Mr.D.P.Kali, Advocate for the applicant and Mr.N.R.Devraj, Standing Counsel for the First Respondent (Registrar, C.A.T., Addl. Bench, Hyderabad) and Mr.L.Panduranga Reddy, for the Second Respondent (District Employment Officer(Labour), Dist. Employment Exchange, Hyderabad).

3. The applicant belongs to Scheduled Caste. His name is registered in the Employment Exchange as early as 1980. For filling up one vacancy of Attenders post by open competition (C.C.) First respondent had addressed Employment Exchange to sponsor certain names. Accordingly the name of the applicant who belongs to Scheduled Caste is sponsored by the Employment Exchange along with some other names. The applicant apprehends that he would not be considered for the said post as it is a O.C. vacancy and as the applicant belongs to SC. Hence the present CA is filed by the applicant for the relief as already indicated above.

4. It is needless to point out to fill up any CC vacancy all the candidates, irrespective of their caste and Tribe have got to be considered. So, in view of this position we direct the First respondent to consider the name of the applicant also along with the others, for appointment to the Class IV of Attender.

T - C. M

.. 3 ..

on 4.9.1992, on which date the interviews of candidates for filling up of the said post is said to have been fixed. OA is allowed accordingly, leaving the parties to bear their own costs.

T. Chandrasekara Reddy

(T. CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 2nd September, 1992

(Dictated in the Open Court)

8/9/92
Deputy Registrar (J)

To

1. The Registrar, Central Administrative Tribunal,
Hyderabad Bench, Hyderabad.
2. The District Employment Officer, (Labour)
Dist. Employment Exchange, Hyderabad.
3. One copy to Mr.D.P.Kali, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, Sr.CGSC. CAT.Hyd. for R.1
5. One copy to Mr.D.Panduranga Reddy, Spl.Counsel for A.P.Govt.
CAT.Hyd. for R.2.
6. One spare copy.

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE MR.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :
MEMBER (J)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (J)

Dated: 29-9-1992

ORDER / JUDGMENT

R.A./C.A./M.A. No

in

O.A. No. 756/92

T.A. No. (W.P. No)

Admitted and interim directions
issued

Allowed.

Disposed of with directions

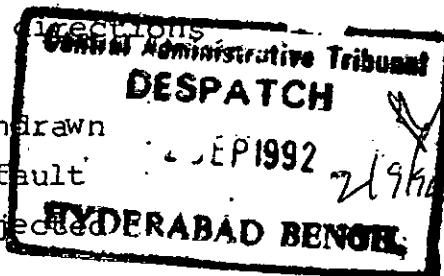
Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered / Rejected

No orders as to costs.



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